

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.119 of 2021

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the News item published in Dinamalar Tamil Newspaper Chennai Edition Dated 14.04.2021, under the caption "All over the village is dust land. If deforms the villages along the lives"

... Applicant(s)

- Vs. -

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St.George,
Chennai, Tamil Nadu - 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environmnet & Forest,
Govt. Secretariat, Fort St.George,
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St.George,
Chennai, Tamil Nadu - 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600 032.
5. State Environment Impact Assessment Authority,
Government of Tamil Nadu,
Rep by its Mamber Secretary,
3rd floor, Panagal Maaligai,
NO.1, Jennis road, Saidapet,
Chennai-600 015.
6. Department of Geology and Mining,
Rep.by its Commissioner,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai-600 032.

7. The District Collector,
Coimbatore District,
District Collectorate Office,
Collectorate Building,
Coimbatore 641 018.
 8. Chinna Thadagam Village Panchayat,
Rep.by its Secretary,
Panchayat Village Office,
Mariyamman Kovil Street,
P.N.Palayam, Coimbatore,
Tamil Nadu 641 010.
 9. 24, Veerapandi Village Panchayat,
Rep.by its Secretary,
Panchayat Village Office,
24, Veerapandi Post,
P.N.Palayam, Coimbatore,
Tamil Nadu 641 108.
 10. Nanjundapuram Village Panchayat,
Rep.by its Secretary,
Village Panchayat Office,
Nanjundapuram Road,
Thadagam Post, P.N.Palayam,
Coimbatore, Tamil Nadu 641 108.
 11. Somayampalayam Village Panchayat,
Rep.by its Secretary,
Village Panchayat Office,
Kalapanaickenpalayam Opp Bus Stand,
Somayampalayam Post, P.N.Palayam,
Coimbatore, Tamil Nadu 641 108.
 12. Pannimadai Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Pannimadai Post, P.N.Palayam,
Coimbatore, Tamil Nadu 641 017.
- ... Respondents

COMPLIANCE REPORT FILED BY THE 7th RESPONDENT

1. I, Kranthi Kumar Pati, Son of Surender Pati, Hindu, aged about 32 years, working as the District Collector, Coimbatore, residing at Collector's Bungalow,

no. 267 Race Course, Coimbatore 641 018, do hereby solemnly affirm and sincerely state as follows:-

2. I am serving as the District Collector, Coimbatore and 7th respondent herein and I am well acquainted with the facts of the case from the records. I filed this status report before this Hon'ble National Green Tribunal in compliance to the orders passed in the O.A.No.119 of 2021(SZ) & I.A.No.32 of 2023 (SZ) with O.A.No.135 of 2021 (SZ) dated 10.03.2023 based on the available records and reports.

3. It is submitted that the Hon'ble National Green Tribunal have passed the orders in O.A.No.119 of 2021(SZ) & I.A.No.32 of 2023 (SZ) with O.A.No.135 of 2021 (SZ) dated 10.03.2023 with a direction to ensure that the brick kiln owners are permitted to remove the baked bricks alone as per the number indicated in the report of the Commissioner only after complying the following conditions:-

- i. The payment levied by the Commissioner – Department of Mines and Geology for the individual owners should have been paid in full (i.e. the entire amount of penalty should have been paid).
- ii. The baked bricks will be permitted to be removed only on furnishing the Bank Guarantee (in favour of the Commissioner – Department of Mines and Geology) equal to an amount indicated in the report of the Commissioner – Department of Mines and Geology.

4. In the said order, the Hon'ble National Green Tribunal has directed the District Collector, Coimbatore are directed to ensure that excepting the removal of the baked bricks as indicated above as per the report of the Commissioner – Department of Mines and Geology, nothing else should be allowed to be removed by the brick kiln owners.

5. Further, the Hon'ble National Green Tribunal has directed to file a compliance report before this Tribunal on the above subject.

6. In this regard, the following are submitted before this Tribunal:-

- The Commissioner of Geology and Mining vide proceeding in Rc.No.681/MM1/2021 dated 29.12.2022 has levied a total demand of Rs.13,10,00,000/- as penalty for 164 brick chamber owners for operation of brick chambers without prior orders/permission.
- Out of the 164 brick chamber owners, 77 brick chamber owners have paid the entire penalty which tunes to an amount of Rs.6,30,00,000/-.
- 61 Brick chamber owners have paid the first installment of the penalty levied by the Commissioner of Geology and Mining amounting for a sum of Rs.1,82,00,000/- out of the total penalty amount of Rs.5,53,00,000/-.
- A total of 26 Brick chamber owners have not shown any interest in paying the penalty levied by the Commissioner of Geology and Mining which amounts for a sum of Rs.1,27,00,000/-. (Abstract as below).


Sl.No.	Category	No. of Brick Kiln Owners	Demand	Collection	Balance
1	Fully paid	77	6,30,00,000	6,30,00,000	0
2	Partially Paid	61	5,53,00,000	1,82,00,000	3,71,00,000
3	Not paid	26	1,27,00,000	0	1,27,00,000
Total			13,10,00,000	8,12,00,000	4,98,00,000


- Out of the 77 Brick Kiln owners who have completed the payment of the entire penalty, till date only 48 brick chamber owners have submitted Bank Guarantee for removal of the baked bricks which amounts to a sum of Rs.8,32,80,000/-.

- Orders for the removal of the baked bricks have been passed vide the District Collector's Proceedings in Rc.No.825/Mines/2021 dated 27.03.2023, 29.03.2023, 31.03.2023, 06.04.2023, 12.04.2023 and 13.04.2023 with the following conditions.
 - The Brick kiln owners are directed to furnish the details of the number of baked bricks transported every day before the Village Administrative officers.
 - The baked bricks should be transported without causing any hindrance to the public/animals.
 - The baked bricks should be transported only during the time period of 07.00AM to 06.00PM.
 - No minerals or materials other than the baked bricks shall be removed from the Brick Chamber.
 - The order should not be used to transport baked bricks from the Brick kilns not mentioned herewith.
- The above orders are passed only after ensuring that the penalty levied is entirely paid. Further,
- The District Administration has taken utmost care to ensure that only baked bricks are transported from Brick chambers and that no other mineral or material is being transported in the guise of the baked bricks.

The above facts are submitted before the Hon'ble National Green Tribunal and prayed to take in consideration and render justice.

Solemnly affirmed at Chennai
On this Day 13 of April 2023 and
signed his name in my presence


 DISTRICT COLLECTOR
 COIMBATORE
 Before me


 ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT